

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 141/TT/2015

- Subject** : Approval of transmission tariff for MB TPS (Anuppur)-Jabalpur Pooling Station 400 kV D/C (triple Snowbird) line, under Transmission System for connectivity of MB Power (M.P.) Limited in Western Region for tariff block 2014-19 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 12.1.2023
- Coram** : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Trading Company Limited & 8 Others
- Parties present** : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Neha Garg, Advocate, PGCIL
Ms. Utkarsh Singh, Advocate, MB Power
Shri S.S. Raju, PGCIL
Shri Ved Rastogi, PGCIL
Shri D.K. Biswal, PGCIL
Shri Zafrul Hassan, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

MB Power (Madhya Pradesh) Limited filed Appeal No. 73 of 2018 against the Commission's order dated 15.12.2017 in Petition No. 141/TT/2015 and CTUIL filed Appeal No. 196 of 2019 against the Commission's order dated 10.5.2019 in Petition No. 96/MP/2018. APTEL vide its judgement dated 6.10.2022 in Appeal No. 73 of 2018 set aside the Commission's order dated 15.12.2017 in Petition No. 141/TT/2015 and remitted the matter for review and re-examination. Appeal No. 196 of 2019 filed by CTUIL was dismissed.



2. Accordingly, Petition No.141/TT/2015 was listed for consideration. Learned counsel for PGCIL highlighted the findings and directions of the APTEL in judgement dated 6.10.2022.

3. Learned counsel for MB Power (Madhya Pradesh) Limited submitted that aggrieved with the judgement dated 6.10.2022 in Appeal No. 73 of 2018, both the parties, namely, PGCIL and MB Power (Madhya Pradesh) Limited have filed Civil Appeals before the Hon'ble Supreme Court for their respective issues. She further submitted that the issues (i) whether there is delay on the part of the LTA grantee and (ii) whether transmission charges can be loaded on MB Power are before the Hon'ble Supreme Court. Accordingly, she sought two weeks' time to file the written submissions in the matter. She further submitted that the Petitioner is relying on the submissions made in the original petition and has not filed any fresh submissions after the matter is remanded by the APTEL for fresh consideration by the Commission.

4. In response to the Respondent's submissions, the learned counsel for the Petitioner vehemently objected to the submission as to filing of fresh submissions and submitted that there is no directions in the APTEL's order dated 6.10.2022 which warrants fresh submissions from the Petitioner.

5. In response to Commission's specific query about any stay granted by the Supreme Court, the learned counsels submitted that no stay has been granted by the Supreme Court in the Civil Appeals filed by the parties.

6. After hearing the learned counsels of both the parties at some length, the Commission directed both the parties to file/upload their respective written submissions by 1.2.2023 and further observed that no further extension of time will be allowed.

7. The petition shall be listed for further hearing on 7.2.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

